

3

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

Original Application No.488 of 1995

Cuttack this the 27th day of September, 1995

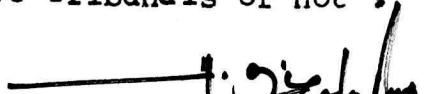
Sashi Dei & Others ... Applicant(s)

Versus

Union of India & Others ... Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? No.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? No.


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

27 SEP 95

4
CENTRAL ADMINISTRATIVE TRIBUNAL: CUTTACK BENCH

Original Application No. 488 of 1995

Cuttack this the 27th day of September, 1995

C O R A M:

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

1. Sashi Dei @ Naik
2. Suresh Chandra Naik
3. Sridhar Naik

Sl. No. 1 is the widow and Sl. No. 2 and 3 are sons of Late Manu Naik, Ex-Safaiwala of A.R.C., Charbatia, Dist: Cuttack - at present resident of Khanduali Nuagan P.S. Baramba, Dist: Cuttack

...

Applicants

By the Advocate: C.A. Rao
S.K. Behera
P.K. Sahoo

Versus

1. Union of India, represented by the Secretary, Department of Cabinet Affairs, Cabinet Secretariat, New Delhi
2. Director, Aviation Research Centre, East Block-V., R.K.Puram, New Delhi-110066
3. Deputy Director, Aviation Research Centre, Charbatia, Dist: Cuttack (Orissa)

...

Respondents

By the Advocate: Mr. Ashok Mishra,
Sr. Standing Counsel (Central)

...

O R D E R

MR. H. RAJENDRA PRASAD, MEMBER (ADMN): From the facts of the case it is seen that the 1st applicant, Smt. Sashi Dei, widow of late Manu Naik, formerly Safaiwala, A.R.C., Charbatia, deserves

1.9yds

consideration for a suitable job. Her husband passed away on 14.5.1993 and since she has apparently been abandoned by her two elder sons, she is now unable to look after her own requirements as well as of the remaining younger son and three daughters. Considering the fact that two of her sons have already failed to take care of her in any meaningful way, it would be desirable that she is herself provided employment in a suitable vacancy by relaxing the age restrictions, if necessary. Shri Ashok Mishra, learned Senior Standing Counsel, submitted on instruction that the case of the applicant No. 2 (Shri Suresh Chandra Naik) is being considered for appointment as Air-craft Assistant. If he is eventually selected the case of the mother/widow need not be pursued.

It is directed that one of the two applicants, i.e. applicant Nos. 1 or 2, may be considered for a suitable appointment, preferably, the widow herself, as per the rules of the department and the provisions of the scheme relating to appointment in relaxation of normal recruitment rules on extreme compassionate grounds, and the suitability of the applicant to be considered for appointment.

Thus the Original Application is disposed of.

No costs.


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

B.K.Sahoo//

27 SEP 95